Annexure 7

Name of Corporate Debtor: New Bombay Paper Mills Private Limited; Date of commencement of CIRP: April 2, 2025; List of creditors as on: July 10, 2025

## List of operational creditors (Government Dues)

(Amount in ₹)													
			Details of Claim received		Details of claim admitted				Amount	Amount			
					Amount of		Whether	% voting	of	of any	Amount of	Amount of	
Sr.				Amount	claim	Nature of	related	share in	contigent	mutual	claim not	claim under	Remarks,
No.	Details of Cliamant	Government	Date of Receipt	claimed	admitted	Claim	party?	CoC	claim	dues,	admitted	verification	if any
	State Tax Department					Goverme							
1	Goverment of Maharashtra	State	16-Apr-25	3,96,55,346	1	nt Dues	Nil		NA	-	-	3,96,55,345	Note 4
	Employees' State Insurance					Goverme							
2	Corporation	Central	21-Apr-25	1,02,894	1,02,894	nt Dues	Nil		NA	-	-	_	Note 5
	Department of Goods and					Goverme							
3	Services Tax	State	09-Apr-25	65,850	65,850	nt Dues	Nil		NA	-	-	-	Note 6
	Maharashtra State												
	Electricity Distribution Co.					Goverme							
4	Ltd.	State	24-Apr-25	14,99,957	13,18,644	nt Dues	Nil		NA	-	-	1,81,313	Note 7
						Goverme							
5	Grampanchayat Jambhivali	State	23-Jun-25	31,28,350	22,60,448	nt Dues	Nil		NA	-	-	8,67,902	Note 7
	Total		-	44452397	3747837	-		-	-	-	0	40704560	

- Notes:

  1. The above list of creditors reflects claims received by DRP and verified as on June 30, 2025.

  2. Claims of the creditors have been verified (to the extent possible) and admitted or not admitted basis the list and workings provided by the Creditors.

  3. The Resolution professional shall revise the amounts of claims admitted, when he comes across additional information warranting such revision in accordance with Regulation 14 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016.

  4. 4 The DRP has appointed GST Advisor and has is seeking the Information from the GST department thus the claim is under Verification.

  5. The interest in the claim submitted by ESIC has been calculated up to 9 April 2025, whereas it ought to have been calculated only up to the insolvency commencement date, i.e., 2 April 2025.

  6. The creditor has not submitted the prescribed claim form, nor has any proof substantiating the claim been provided. The Resolution Professional has sent an email and is currently awaiting a response.

  7. The Resolution Professional has sent various emails and is currently awaiting a response.